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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO. 613 OF 2025

**IN THE MATTER OF:**

KAMAL ANAND & ORS

...APPLICANTS

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENTS

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Filed by



(Sanchar Anand)  
Advocate for the Respondent No.4  
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Lajpat Nagar-IV, New Delhi-110024  
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Email- sanchar\_anand@yahoo.co.in

Place: New Delhi  
Dated: 19.02.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**REPLY ON BEHALF OF RESPONDENT NO. 4- MUNICIPAL  
COUNCIL SANGRUR**

**MOST RESPECTFULLY SHOWETH:**

I, Ashwani Kumar, Executive Officer of Respondent No. 4 (Municipal Council, Sangrur), having office at Sunam Road, Sangrur, Punjab- 148001.

1. That It is submitted that Sangrur city is having a population around One lac with 25,000 Residential and around 6,000 commercial units with 200 KM of inner street/road network generating almost 30 Ton of garbage per day.
2. That the petitioners herein have primarily made six allegations against the respondents herein, which are detailed as hereunder:-
  - (i) Unsegregated MSW, Littering on roads & stray animals around the MSW.
  - (ii) Defunct Compost pits and falsification of records.
  - (iii) Burning of Municipal waste and air pollution.
  - (iv) Biomedical waste management.
  - (v) Water Pollution.



*(Handwritten signature)*

(vi) Unscientific dumping of waste at landfill.

(vii) Transportation of MSW in open.

3. That with regards to first allegation i.e. **Unsegregated MSW, littering on roads & stray animals around the MSW**, it is submitted that at presently all the areas as mentioned in Geo-tagged photographs dated 06-11-2025 to 14-11-2025 have been cleared of garbage and the recent photographs in this regard are annexed herewith as **ANNEXURE R-1 & R-2**
4. That in this regard it is further submitted that, for the effective door to door collection of Garbage MC Sangrur has deployed 16 number of Tata Ace (Mechanical Vehicles) along with one driver and one helper and 60 workers with Rickshaw Rehires. Apart from Mechanical vehicles deployed by MC-Sangrur, ten numbers of informal waste collectors are collecting domestic waste. To ensure that the waste is being collected in segregated form, nine number of motivators and one community facilitator has been attached with them. As far as removal of GVPs shown in the photographs attached is concerned there were more than 30 GVPs in the City two years back, which are now been reduced to 5 or 6. These are being also cleared on regular basis. Photographs of the said site is annexed herewith as **ANNEXURE R-1 & R-2**
5. With respect to the concerns regarding stray animals, Municipal Council Sangrur has shifted 50 cattle to Govt. Run Gaushala at village Jhaneri in last 6 months. Further to shift 500 animals work order number LG/25-26/percent Rate/0907 dated 10.10.2025 has been allotted to private agency. A copy of the work order for settlement of strays in Gaushala is annexed herewith as **ANNEXURE R-3**. Furthermore, for the sweeping



of Roads 100 sweepers under the supervision of Safai Mate along with one mechanical sweeping machine have been deployed by Municipal Council. To control the incidents of littering strict action is being taken FIR bearing FIR No. 211 dated 14.11.2025 against suspected person(s). A copy of the said F.I.R dated 14.11.2025 is annexed herewith as **ANNEXURE R-4.**

6. That with regards to second allegation i.e. **Defunct Compost Pits and falsification of records.**, it is submitted that there are 73 compost pits in total in the area of Municipal Council Sangrur which had been constructed for wet waste management however at present only 50 composite sites at three locations (i. Fire Brigade Uppli Road, ii. Old Sabji Mandi and iii. Near Civil Hospital) are functional and remaining 20 pits are non-functional being subject matter of Civil Suit No. CNR No: PBSG010050172033 CASE No. CRR-73-2026. photographs in this regard are annexed herewith as **ANNEXURE R-1**
7. That with regards to third allegation i.e **Burning of Municipal Waste, air pollution**, it is submitted with there has been no garbage burning by M.C. Sangrur, rather, a sole incident had come to happen regarding which Municipal Council Sangrur had lodged complaint vide letter No. 5255 Dated 01.12.2025 with SHO Sangrur. Furthermore, no other incident/case of burning at dumpsite has been reported since the said incident as Municipal staff keep a close monitor of the dump-yard.
8. That with regards to fourth allegation i.e **.Bio Medical waste mismanagement**, it is submitted that Punjab State Pollution Control Board (hereinafter referred to as PSPCB) is the agency responsible for bio-medical waste management, however as bio-medical waste was



found in Municipal Solid Waste (MSW), therefore Respondent No. 4 have written a letter to PSPCB to take appropriate action in this regard. Furthermore, Environmental Engineer, Punjab pollution control board has also been requested to ensure all Labs / clinics / hospitals are in agreement with biomedical waste facility. A Copy of letter Number 515 Dated 13.02.2025 annexed herewith as **ANNEXURE R-5**.

It is also submitted with regards to the medical waste inside the District Medical Hospital Sangrur that, it is submitted that this issue falls under the purview of Medical Officer Sangrur (Respondent No. 5) who is the appropriate authority in this regard.

9. That with regards to fifth allegation i.e. **Water Pollution** it is submitted that a water channel/ body passes through the area of Sangrur City which belongs to the Irrigation Department of Government of Punjab and with respect to the pollution of the water body, it is submitted that Municipal Council has written a letter to 'Irrigation Department' to stop the water supply in the said water channel so that it can be cleaned. A copy of Letter Number 513 Dated 13.02.2025 written by M.C. Sangrur to the Irrigation Department is annexed herewith as **ANNEXURE R-6**.
10. That with regards to sixth allegation i.e. **Unscientific Dumping of waste at Landfill**, it is submitted that remediation work of Municipal Solid Waste has been started as Municipal Council Sangrur has granted the work of Waste Remediation to '*Triple R Infratech*' for Remediation of Legacy Waste vide Work order Number LG/25-26 percent rate /0889, dated 03.10.2025. A copy of the said work Order dated 03.10.2025 is annexed herewith as **ANNEXURE R-7**.



It is further submitted that Municipal Council Sangrur has procured Two acres of private Land on annual lease basis for the collection of mixed waste away from population and 6 KM away from city on Ubhawal Road. Site is properly fenced. Regular remediation of mixed waste is to be done as per the agreement with land owner. Electricity connection has been done dated 06.02.2026 on the said site. The work will start by 20th of February and will be completed in around six months.

11. That with regards to seventh allegation i.e. **Transportation of MSW in open**, it is submitted in this regard that Municipal council transports waste to Dump Site in covered vehicles and all such averments made by applicant with respect to Transportation of MSW is wrong. As pointed out in Annexure – 7 , Pic 1 of the O.A., the said tractors are being loaded as clearly seen by presence of a JCB/loader and once the loading is done, the same is transported in covered trucks/tractors. Specific Directions have already been given to all the Trucks/tractor drivers (sanitation branch) regarding the transport garbage.

**General submissions:**

12. It is also submitted that Since January 2026 onward 21 chalans for the use/sale of plastic carry bags has been issued and 80 KGs of banned material has been captured. Respondent No. 4 is facing hard situation because no producer/brand owners are collecting MLPs and huge quantity of SUP items are being brought from other cities/states.
13. It is humbly submitted that MC will take all necessary actions for the maximum compliance of SWM rules 2016 in future.
14. It is further submitted that the Respondent No. 4 denies any wilful negligence or deliberate violation of environmental norms.



15. It is submitted that the Respondent No. 4 is relying upon relevant records, reports and photographs, if required, to demonstrate compliance with statutory obligations.

*[Signature]*  
DEPONENT  
Municipal Council Sangrur

**VERIFICATION :**

I, Ashwani Kumar, Executive Officer of Respondent No. 4 (Municipal Council, Sangrur), having office at Sunam Road, Sangrur. Punjab- 148001, do hereby solemnly affirm and verify that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at Sangrur on this 20<sup>th</sup> day of February, 2026.

Sr. No. 534 Page No. 118  
Regd. No. 19 Dt. 20.2.26

*[Signature]*  
Executive Officer  
Municipal Council Sangrur

The Contents of this affidavit/document has been read over to the deponent/executant He/She has accepted it True and Correct

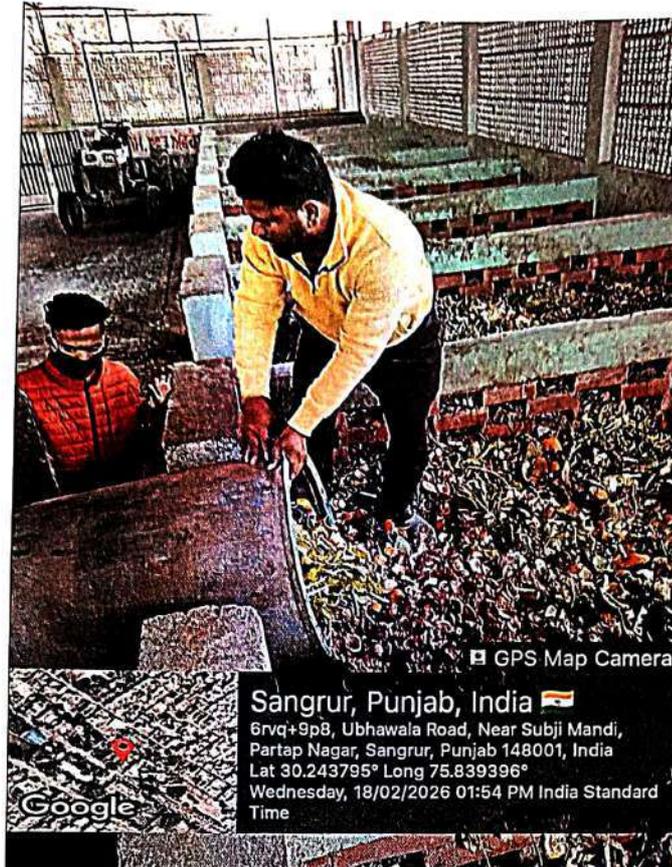
Identified By  
*[Signature]*

Attested As Identified

*[Signature]*  
NOTARY PUBLIC  
SANGRUR (Pb.) India  
20.2.26



# 154 ANNEXURE R-1



Compost Pits, Fire Brigade Office

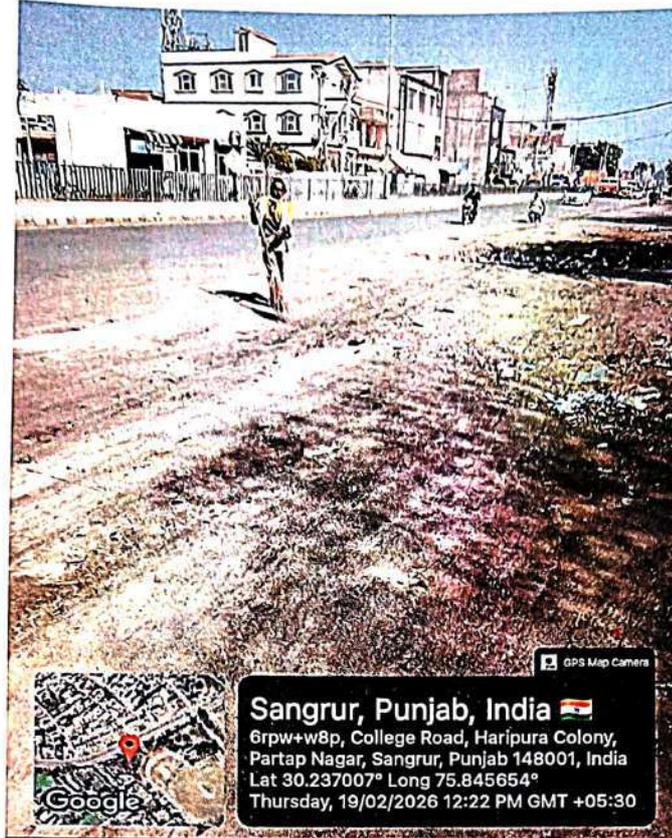


Compost Pits, Near Sabji Mandi

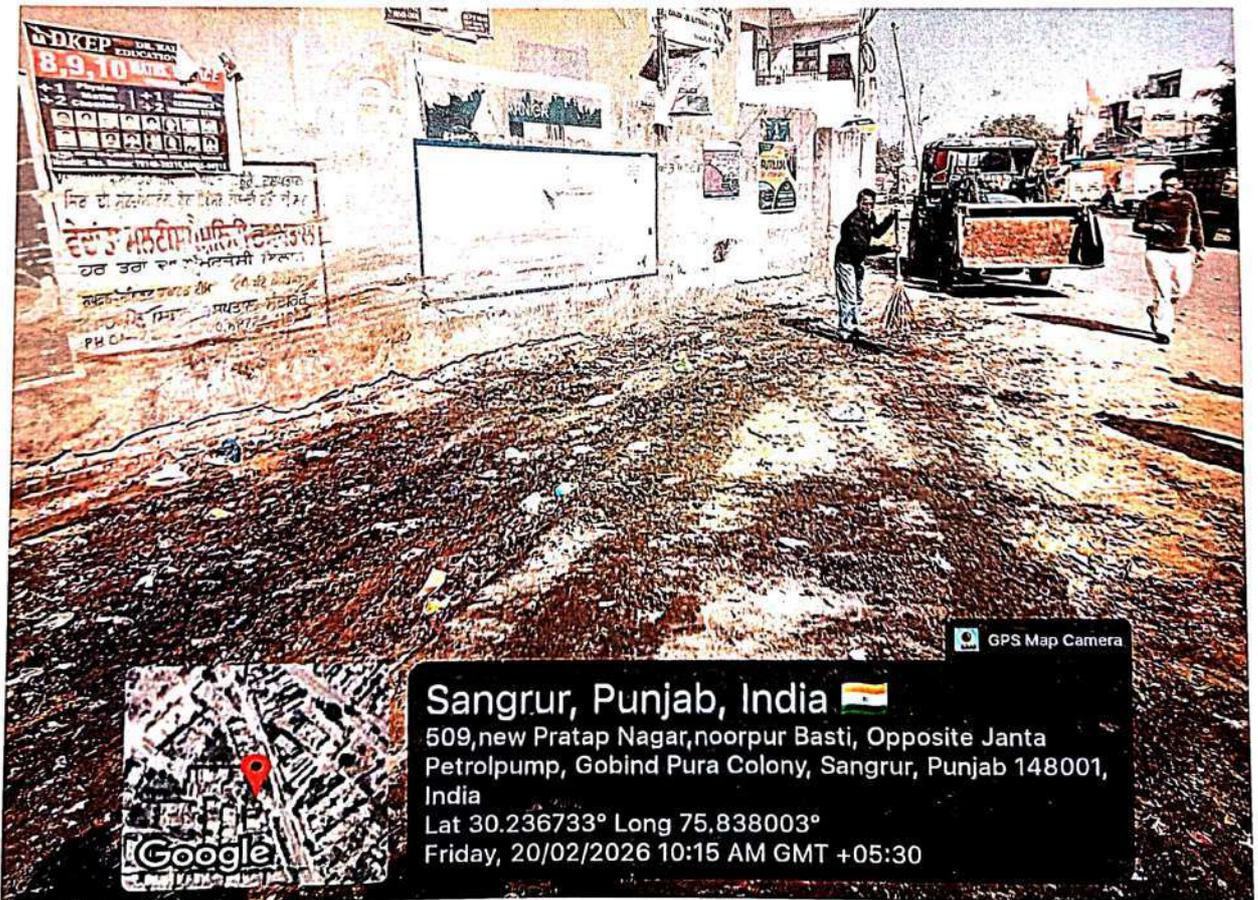


Compost Pits, Near Civil Hospital

*[Handwritten signature]*



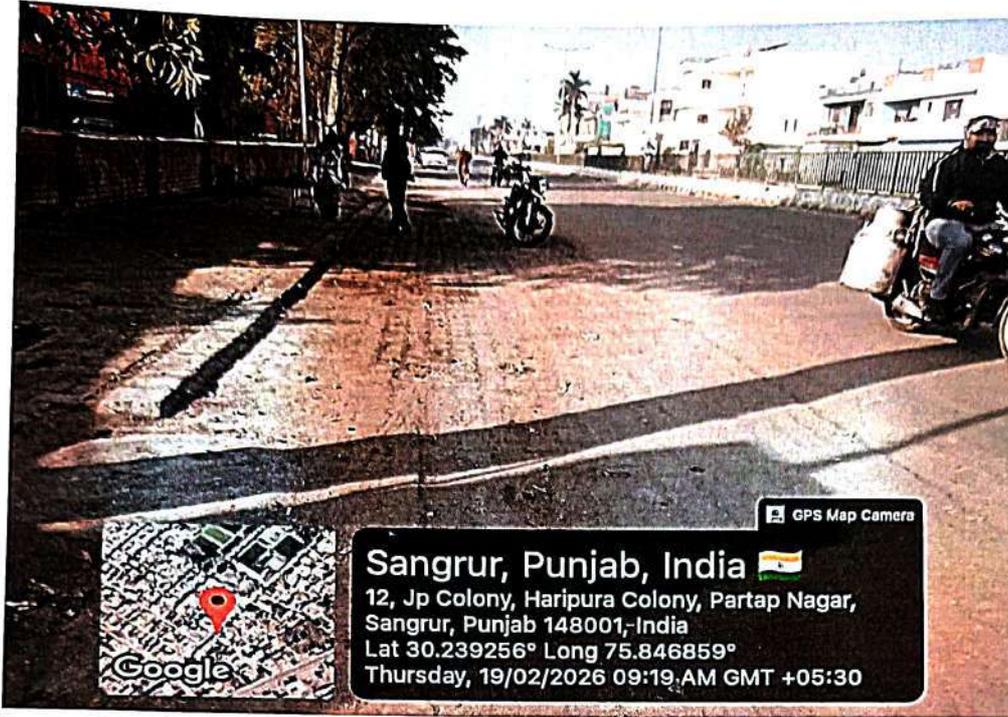
Ranbir College Road



Near MC Office

# Annexure R-2/1

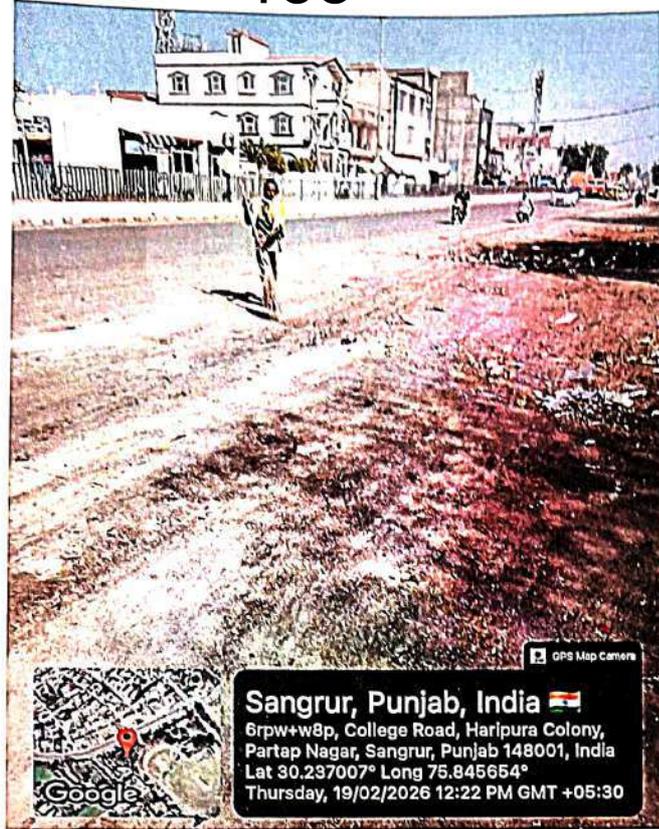
157



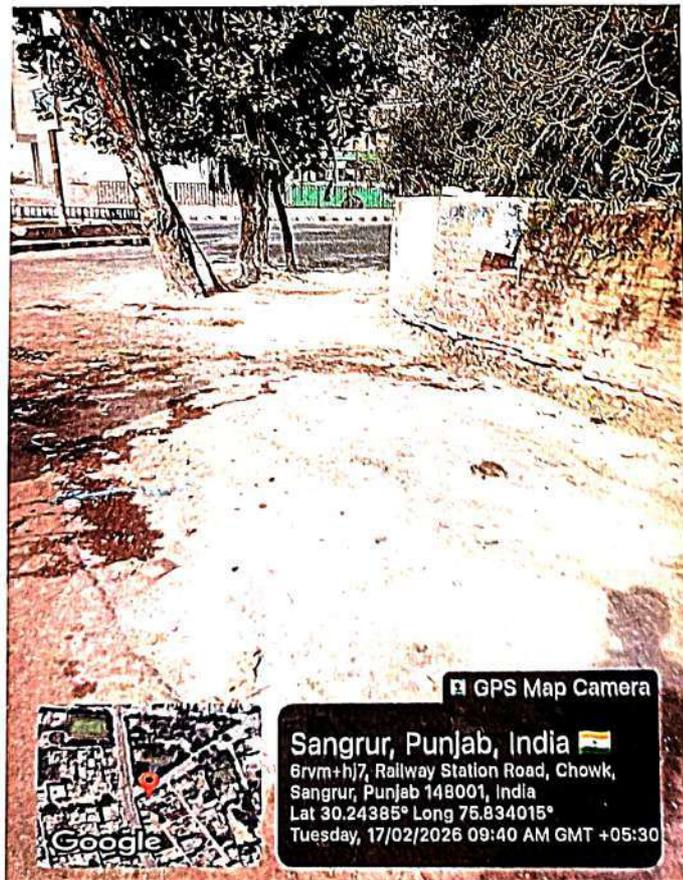
Opposite District Library



Inside Banasar Garden

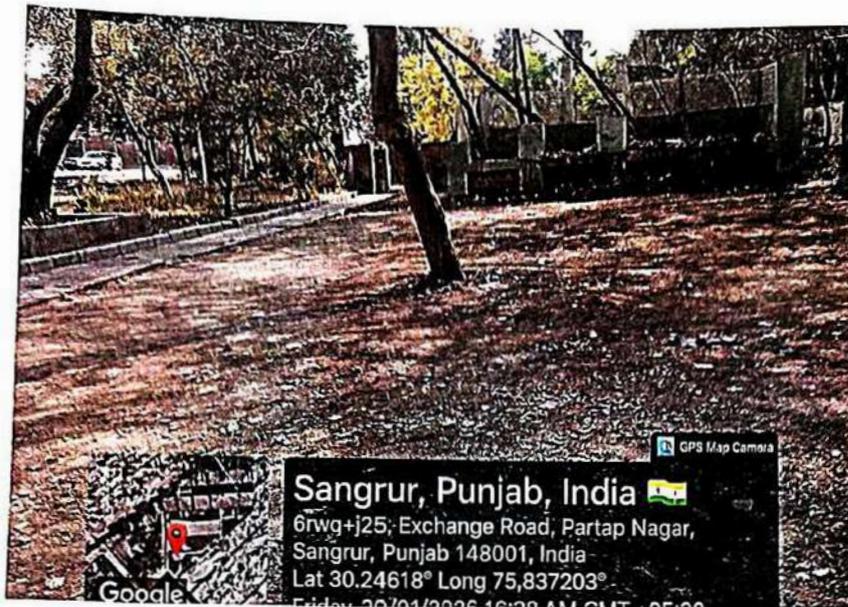


Outside Ranbir College



Outside PWD Rest House

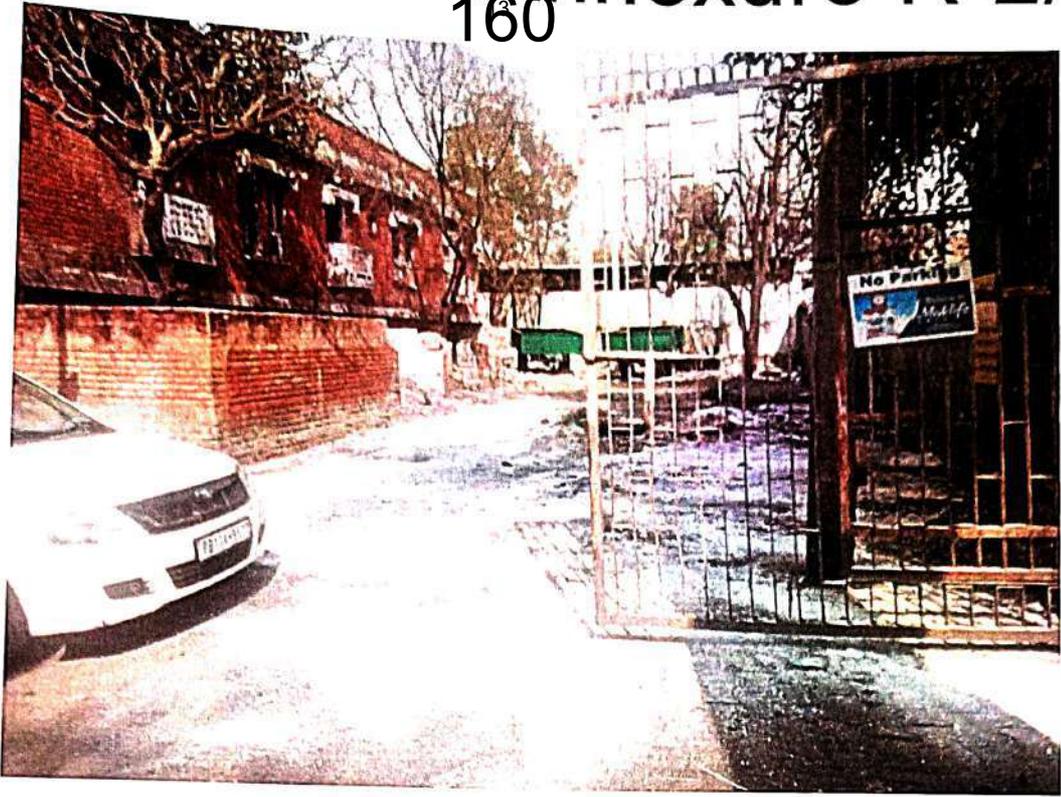
A handwritten signature or mark, possibly a name, written in black ink.



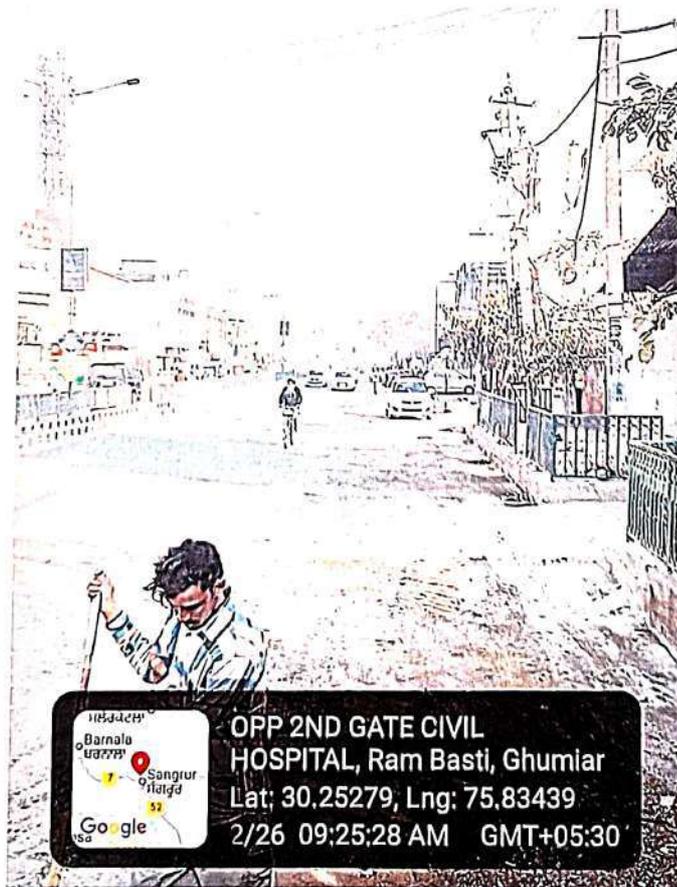
**District Administrative Complex**



**Ranbir Club**

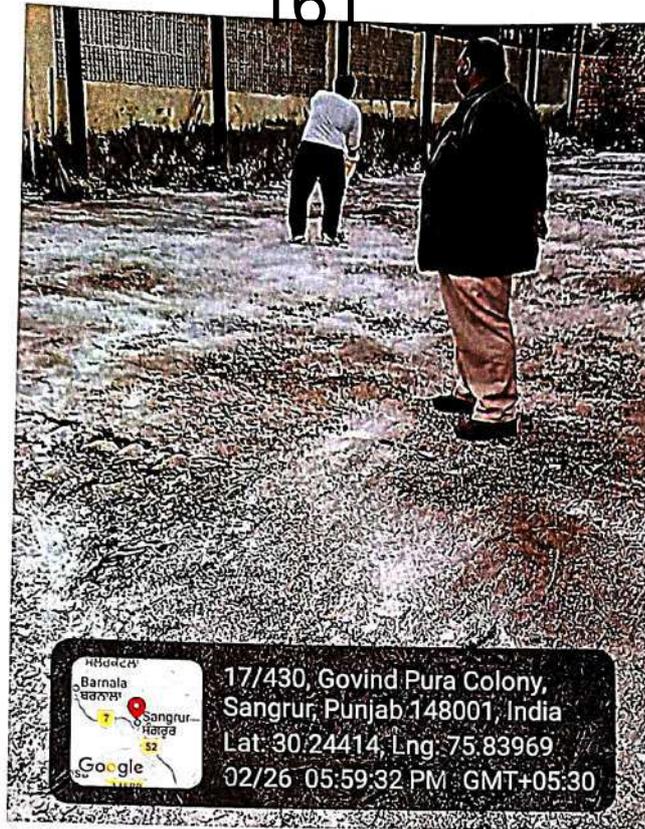


Ranbir Club, Near Sabji Mandi



Outside Civil Hospital

A handwritten signature or mark at the bottom of the page.



Sabji Mandi Area, Opp. Adarsh Model School



Inside The Premises of Civil Hospital

## ANNEXURE R-3



DEPARTMENT OF LOCAL GOVERNMENT (LG)

Government of Punjab

**Work Order**

From

Executive Engineer  
Municipal Council Sangrur

To

BABA BANDA SINGH BAHADUR FOUNDATION  
RAJ KUMAR

No : LG/25-26/PercentRate/0907

Dated : 10/10/2025

Sub : Catching stray animals in the city and leaving them at the Cow shelter/Gaushalla

Amount : ₹4,99,950.0000/-

Ref : Your tender dated

Your tender for the above noted work has been accepted with the following terms and conditions as exhibited in the approved D.N.I.T.

Sr.No	Item Description	Quantity	Rate	Unit	Amount And Rate In (₹)
					Amount
1	Catching stray animals in the city and leaving them at the cow shelter.	500.00000	1,000.0000	Nos.	5,00,000.0000
					Below : 0.01%
<b>Condition :</b>					

The Time limit for the completion of work is 3 Months Including Monsoon , which shall be reckoned from the date of issue of this acceptance letter. You are requested to start the work at once the instructions of Executive Engineer and complete the same within stipulated time limit and also attend this office to sign your contract agreement along with amounting to failing which no running payment shall be made.

Executive Engineer  
Municipal Council Sangrur**Copy of the above is forwarded to the following for information and necessary action :-**

N.C.R.B (ਐਨ.ਸੀ.ਆਰ.ਬੀ)

I.I.F.-I (ਆਈ.ਆਈ.ਐਫ.-I)

**FIRST INFORMATION REPORT**

(Under Section 173 B.N.S.S)

ਪਹਿਲੀ ਸੂਚਨਾ ਰਿਪੋਰਟ

(ਧਾਰਾ 173 ਬੀ.ਐਨ.ਐਸ.ਐਸ)

1. District (ਜ਼ਿਲ੍ਹਾ): SANGRUR

P.S. (ਥਾਣਾ): CITY SANGRUR

Year (ਸਾਲ): 2025

FIR No. (ਐਫ. 0211

ਆਈ.ਆਰ ਸੀ):

Date and Time of FIR (ਐਫ.ਆਈ.ਆਰ ਦੀ 14/11/2025 19:55 hrs

ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

S.No.(ਲੜੀ ਨੰ.)	Acts (ਕਾਨੂੰਨ)	Sections (ਧਾਰਾਵਾਂ)
1	THE BHARATIYA NYAYA SANHITA (BNS), 2023	270
2	THE BHARATIYA NYAYA SANHITA (BNS), 2023	271
3	THE BHARATIYA NYAYA SANHITA (BNS), 2023	280
4	THE BHARATIYA NYAYA SANHITA (BNS), 2023	324

3. (a) Occurrence of offence (ਅਪਰਾਧ ਦੀ ਘਟਨਾ):

1. Day(ਦਿਨ): Intervening Day Date From 20/10/2025 Date To 14/11/2025  
(ਤਰੀਕ ਤੋਂ): (ਤਰੀਕ ਤਕ):

Time Period Time From 00:00 hrs Time To 19:00 hrs  
(ਸਮਾਂ ਮਿਆਦ): (ਸਮੇਂ ਤੋਂ): (ਸਮੇਂ ਤਕ):

(b) Information received at P.S.(ਥਾਣੇ Date 14/11/2025 Time 19:25 hrs  
ਵਿਚ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ): (ਮਿਤੀ): (ਸਮਾਂ):

(c) General Diary Reference Entry No. 030 Date & Time 14/11/2025 19:25 hrs  
(ਰੋਜਨਾਮਚਾ ਸੰਦਰਭ): (ਪ੍ਰਵਿਸ਼ਟੀ ਸੰ): (ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

4. Type of Information (ਜਾਣਕਾਰੀ ਦੀ ਕਿਸਮ): Written

5. Place of Occurrence (ਘਟਨਾ ਸਥਾਨ):

1. (a) Direction and distance from P.S. NORTH-EAST, 5 Km(s) Beat No.  
(ਥਾਣੇ ਤੋਂ ਦੂਰੀ ਅਤੇ ਦਿਸ਼ਾ): (ਬੀਟ ਨੰ.):

(b) Address ਸਹਿਰ ਸੰਗਰੂਰ  
(ਪਤਾ):

(c) In case, outside the limit of this Police Station, then  
(ਜੇਕਰ ਥਾਣਾ ਸੀਮਾ ਤੋਂ ਬਾਹਰ ਹੈ ਤਾਂ)

Name of P.S  
(ਥਾਣੇ ਦਾ ਨਾਮ):

District(State)  
(ਜ਼ਿਲ੍ਹਾ ( ਰਾਜ ) ):

## 6. Complainant / Informant (ਸ਼ਿਕਾਇਤਕਰਤਾ / ਸੂਚਨਾਕਰਤਾ):

(a) Name (ਨਾਮ): ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਕੋਸਲ, ਸੰਗਰੂਰ

(b) Father's/Husband's Name (ਪਿਤਾ / ਪਤੀ ਦਾ ਨਾਮ):

(c) Date/Year of Birth (ਜਨਮ ਤਰੀਕ/ਸਾਲ): 2000

(e) UID No (ਯੂਆਈਡੀ ਨੰ.):

(d) Nationality (ਰਾਸ਼ਟਰੀਅਤ): INDIA

(f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.):

Date of Issue (ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):

Place of Issue

(ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No.,

S.No. (ਲੜੀ ਨੰ.)	Id Type (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ)	Id Number (ਪਛਾਣ ਨੰਬਰ)
1		

(h) Address (ਪਤਾ):

S.No. (ਲੜੀ ਨੰ.)	Address Type (ਪਤੇ ਦੀ ਕਿਸਮ)	Address (ਪਤਾ)
1	Present Address	ਨਗਰ ਕੋਸਲ, ਸੰਗਰੂਰ, UNKNOWN, CITY SANGRUR, SANGRUR, PUNJAB, INDIA
2	Permanent Address	ਨਗਰ ਕੋਸਲ, ਸੰਗਰੂਰ, UNKNOWN, CITY SANGRUR, SANGRUR, PUNJAB, INDIA

(i) Occupation (ਕਿੱਤਾ):

(j) Phone number

Mobile

(ਟੈਲੀਫੋਨ ਨੰ.):

(ਮੋਬਾਈਲ ਨੰ.): 91-9646060802

## 7. Details of known/suspected/unknown accused with full particulars

(ਵਾਕਿਫ਼/ਸ਼ੱਕੀ/ਅਗਿਆਤ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than (ਇੱਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਗਿਣਤੀ):

S.No.	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's	Permanent	Present Address (ਮੌਜੂਦਾ ਪਤਾ)
1	ਸੋਨੂੰ			ਨਾ-ਮਾਲੂਮ, UNKNOWN, CITY SANGRUR, SANGRUR, PUNJAB, INDIA	1. ਨਾ-ਮਾਲੂਮ, UNKNOWN, CITY SANGRUR, SANGRUR, PUNJAB, INDIA
2	ਸੋਨੂੰ			ਨਾ-ਮਾਲੂਮ, UNKNOWN, CITY SANGRUR, SANGRUR, PUNJAB, INDIA	1. ਨਾ-ਮਾਲੂਮ, UNKNOWN, CITY SANGRUR, SANGRUR, PUNJAB, INDIA

8. Reasons for delay in reporting by the complainant/Informant (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਦੁਆਰਾ ਰਿਪੋਰਟ ਕਰਨ ਵਿੱਚ ਦੇਰੀ ਦੇ ਕਾਰਨ):

9. Particulars of properties of interest (ਸਬੰਧਤ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ):

S.No. (ਲੜੀ ਨੰ)	Property Category (ਸੰਪੱਤੀ ਸ਼੍ਰੇਣੀ)	Property Type (ਸੰਪਤੀ ਦੀ ਕਿਸਮ)	Nature of Property (ਜਾਇਦਾਦ ਦੀ ਪ੍ਰਕਿਰਤੀ)	Description (ਵਰਣਨ)	Value(In Rs/-) (ਮੁੱਲ (ਰੁ ਵਿੱਚ))
----------------	------------------------------------	-------------------------------	-----------------------------------------	--------------------	---------------------------------

10. Total value of property (In Rs/-)-ਜਾਇਦਾਦ ਦਾ ਕੁਲ ਮੁੱਲ (ਰੁ ਵਿੱਚ):

11. Inquest Report / U.D. case No., if any (ਮੌਤ ਸਮੀਖਿਆ ਰਿਪੋਰਟ / ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਸੰ., ਜੇਕਰ ਕੋਈ ਹੋ):

S.No. (ਲੜੀ ਨੰ)	UIDB Number (ਯੂ ਆਈ ਡੀ ਬੀ ਪ੍ਰਕਰਣ ਸੰ.)
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12. First Information contents (ਵੇਰਵਾ):

ਨਕਲ ਦਰਖਾਸਤ, " ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ, ਸੰਗਰੂਰ ਸੇਵਾ ਵਿਖੇ, ਮੁੱਖ ਥਾਣਾ ਇੰਚਾਰਜ/ਐਸ.ਐਚ.ਓ, ਥਾਣਾ ਸਿਟੀ-1 ਸੰਗਰੂਰ ਵਿਸ਼ਾ: ਸੋਨੂੰ ਅਤੇ ਮੋਨੂੰ ਨਾਮ ਦੇ ਵਿਅਕਤੀਆਂ ਵਿਰੁੱਧ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕਰਨ ਸਬੰਧੀ। ਹਵਾਲਾ:- ਪੱਤਰ ਨੰ. 3346/ਜ.ਸ.ਲ ਮਿਤੀ 24-10-2025 ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ। ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਬੇਨਤੀ ਹੈ ਕਿ ਨਗਰ ਕੌਂਸਲ ਸੰਗਰੂਰ ਦੀ ਹਦੂਦ ਅੰਦਰ ਬਣੇ ਪੁਆਇੰਟਾਂ ਤੇ ਸੋਨੂੰ (ਮੋ.ਨੰ. 76579-23851) ਅਤੇ ਮੋਨੂੰ ਨਾਮ ਦੇ ਵਿਅਕਤੀਆਂ ਵੱਲੋਂ ਸ਼ਹਿਰ ਦੇ ਪ੍ਰਾਈਵੇਟ ਹੋਟਲਾਂ ਅਤੇ ਪੈਲੈਸਾ ਵਿੱਚੋਂ ਕੂੜਾ ਇਕੱਠਾ ਕਰਕੇ ਰਾਤ ਸਮੇਂ ਡੇਗਿਆ ਜਾਂਦਾ ਹੈ, ਜਿਸ ਕਾਰਨ ਸ਼ਹਿਰ ਵਿੱਚ ਕੂੜੇ ਦੇ ਢੇਰ ਲੱਗ ਰਹੇ ਹਨ। ਜਿਸ ਕਰਕੇ ਆਮ ਪਬਲਿਕ ਵਿੱਚ ਕਾਫੀ ਰੋਸ ਪਾਇਆ ਜਾ ਰਿਹਾ ਹੈ ਅਤੇ ਨਗਰ ਕੌਂਸਲ ਦੇ ਸਫਾਈ ਪ੍ਰਬੰਧ ਪ੍ਰਭਾਵਿਤ ਹੋ ਰਹੇ ਹਨ। ਆਪ ਜੀ ਨੂੰ ਪਹਿਲਾਂ ਵੀ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਇਹਨਾਂ ਵਿਅਕਤੀਆਂ ਵਿਰੁੱਧ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਲਈ ਬੇਨਤੀ ਗਈ ਸੀ ਪ੍ਰੰਤੂ ਹਾਲੇ ਤੱਕ ਕੋਈ ਵੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਨਹੀਂ ਲਿਆਂਦੀ ਗਈ। ਸੋ ਆਪ ਜੀ ਨੂੰ ਇਸ ਪੱਤਰ ਰਾਹੀਂ ਮੁੜ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉੱਕਤ ਵਿਅਕਤੀਆਂ ਵਿਰੁੱਧ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ। SD/- ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਕੌਂਸਲ, ਸੰਗਰੂਰ। ਪਿੱ.ਅੰ.ਨੰ. 3403/ਜ.ਸ.ਲ ਮਿਤੀ 28-10-2025, ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ:- 1. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਸੰਗਰੂਰ, 2. ਸੀਨੀਅਰ ਕਪਤਾਨ ਪੁਲਿਸ, ਸੰਗਰੂਰ 3. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ), ਸੰਗਰੂਰ ਜੀ ਪਾਸ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ। SD/- ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਕੌਂਸਲ ਸੰਗਰੂਰ ਮੋ.ਨੰ: 96460-60802. ਕਾਰਵਾਈ ਪੁਲਿਸ - ਮੁੱਖ ਮੁਨਸੀ ਥਾਣਾ ਨੇ ਇੱਕ ਦਰਖਾਸਤ ਨੰਬਰ 7466/5ਏ /ਥਾਣਾ ਸਿਟੀ ਸੰਗਰੂਰ ਮਿਤੀ 4-11-2025 ਵੱਲੋਂ ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ ਸੰਗਰੂਰ ਨੇ ਬਰਖਿਲਾਫ ਸੋਨੂੰ ਅਤੇ ਮੋਨੂੰ ਨਾਮ ਦੇ ਵਿਅਕਤੀਆਂ ਦੇ ਵਿਰੁੱਧ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕਰਨ ਸਬੰਧੀ ਦਿੱਤੀ ਹੈ ਇਸ ਦਰਖਾਸਤ ਪਰ ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ ਸੰਗਰੂਰ ਦਾ ਨੰਬਰ 3403/ਜ.ਸ.ਲ ਮਿਤੀ 28-10-2025 ਲੱਗਾ ਹੈ ਦਫਤਰ ਸੀਨੀਅਰ ਕਪਤਾਨ ਪੁਲਿਸ ਸੰਗਰੂਰ ਜੀ ਦੇ ਦਫਤਰ ਦਾ ਨੰਬਰ 10485/ਸੀ ਮਿਤੀ 29-10-2025 ਲੱਗਾ ਹੈ ਪੱਤਰ ਪਰ ਦਫਤਰ ਉੱਪ ਕਪਤਾਨ ਪੁਲਿਸ ਸੰਗਰੂਰ ਦਾ ਨੰਬਰ 3791/5ਏ ਮਿਤੀ 31-1-2025 ਲੱਗਾ ਹੈ ਅਤੇ ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਵੱਲੋਂ ਇਹ ਪੱਤਰ ਕਾਰਵਾਈ ਲਈ ਮੇਰੇ ਸੁਪਰਦ ਕੀਤਾ ਹੈ ਜੋ ਪੱਤਰ ਦਾ ਮਜਬੂਨ ਵਾਚਣ ਪਾਇਆ ਗਿਆ ਹੈ ਕਿ ਉਕਤ ਸੋਨੂੰ ਤੇ ਮੋਨੂੰ ਨਾਮ ਦੇ ਵਿਅਕਤੀਆਂ ਵੱਲੋਂ ਪ੍ਰਾਈਵੇਟ ਹੋਟਲਾਂ ਅਤੇ ਪੈਲੈਸਾ ਵਿੱਚੋਂ ਕੂੜਾ ਇਕੱਠਾ ਕਰਕੇ ਰਾਤ ਸਮੇਂ ਸ਼ਹਿਰ ਵਿੱਚ ਪਬਲਿਕ ਜਗਾ ਪਰ ਡੇਗਿਆ ਜਾਂਦਾ ਹੈ ਜੋ ਪੱਤਰ ਦੇ ਮਜਬੂਨ ਤੇ ਸਰੇ ਦਸਤ ਸੂਰਤ ਜੁਰਮ 270,271,280,324 BNS ਦਾ ਹੋਣਾ ਪਾਇਆ ਜਾਂਦਾ ਹੈ ਜਿਸਤੇ ਪੱਤਰ ਹਜਾ ਬਰਾਏ ਦਾਇਰੀ ਮੁਕੱਦਮਾ ਬਾ ਜੁਰਮ ਉਕਤ ਬਰਖਿਲਾਫ ਸੋਨੂੰ ਪੁੱਤਰ ਨਾ ਮਲੂਮ, ਮੋਨੂੰ ਪੁੱਤਰ ਨਾ ਮਲੂਮ ਖਿਲਾਫ ਦਰਜ ਰਜਿਸਟਰ ਕਰਾਉਣ ਲਈ ਹਵਾਲੇ ਅਫਸਰ ਇੰਚਾਰਜ ਥਾਣਾ ਦੇ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਮੁਕੱਦਮਾ ਦਰਜ ਰਜਿਸਟਰ ਕਰਕੇ ਨੰਬਰ ਮੁਕੱਦਮਾ ਤੇ ਜਾਣ ਕੀਤਾ ਜਾਵੇ ਕੰਟਰੋਲ ਰੂਮ ਸੰਗਰੂਰ ਨੂੰ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾਵੇ ਜੀ ਮਨ ਸ:ਬ ਮਸਰੂਫ ਤਫਤੀਸ ਹੁੰਦਾ ਹਾਂ। ਅੱਜ ਬਾ ਹੱਦ ਥਾਣਾ ਸਿਟੀ ਸੰਗਰੂਰ ਸਮਾ:- 07:00 PM ਸਹੀ/- ਕੁਲਵਿੰਦਰ ਸਿੰਘ ASI ਥਾਣਾ ਸਿਟੀ ਸੰਗਰੂਰ ਮਿਤੀ 14-11-2025. ਉਕਤ ਹੁਕਮ ਮੇਸੂਲ ਹੋਣ ਪਰ ਮੁਕੱਦਮਾ ਹਜਾ ਬਾ ਜੁਰਮ ਉਕਤ ਬਰਖਿਲਾਫ ਸੋਨੂੰ ਪੁੱਤਰ ਨਾ ਮਲੂਮ, ਮੋਨੂੰ ਪੁੱਤਰ ਨਾ ਮਲੂਮ ਉਕਤਾਨ ਦੇ ਦਰਜ ਰਜਿਸਟਰ ਕੀਤਾ ਜਾਕਰ ਤਕਮੀਲ ਪੜਤ ਹਾਇ ਕੀ ਗਈ ਇੰਚਾਰਜ ਰਿਕਾਰਡ ਕਰਾਇਆ ਗਿਆ ਇੰਚਾਰਜ ਕੰਟਰੋਲ ਰੂਮ ਸੰਗਰੂਰ ਨੂੰ ਰਾਹੀਂ ਈ ਮੇਲ ਇਤਲਾਹ ਭੇਜੀ ਜਾ ਰਹੀ ਹੈ। ਉਕਤ ਨੰਬਰੀ ਅਸਲ ਦਰਖਾਸਤ ਤੇ ਨਕਲ FIR ਹੱਥੀ PHG

ਰਾਮ ਸਿੰਘ 26496 ਦੇਕਰ ਬਾ ਗਰਜ ਤਫਤੀਸੀ ਨਿਯਦ ASI ਕੁਲਵਿੰਦਰ ਸਿੰਘ 2526/ਸੰਗ: ਥਾਣਾ ਸਿਟੀ ਸੰਗਰੂਰ ਪਾਸ ਬਰ ਮੌਕਾ ਘੱਲਿਆ ਜਾਦਾ ਹੈ।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(ਕਾਰਵਾਈ : ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਨਾਲ ਪਤਾ ਚੱਲਦਾ ਹੈ ਕਿ ਅਪਰਾਧ ਕਰਨ ਦਾ ਤਰੀਕਾ ਸੰ. ਨੰ 2 , ਵਿੱਚ ਦਰਸਾਈ ਧਾਰਾ ਦੇ ਤਹਿਤ ਹੈ):

(1) Registered the case and took up the investigation (ਕੇਸ ਦਰਜ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪੜਤਾਲ ਨੂੰ ਲੈ ਲਿਆ): or (ਜਾਂ )

(2) Directed (Name of I.O.): KULWINDER SINGH Rank Asst. SI (Assistant Sub-Inspector)  
(ਤਫਤੀਸੀ ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ): (ਅਹੁਦਾ):

No(ਨੰ): 2526/SGR to take up the Investigation (ਨੂੰ ਜਾਂਚ ਆਪ ਪਾਸ ਲੈਣ ਲਈ ਨਿਰਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ) or(ਜਾਂ)

(3) Refused investigation due to (ਕਿਸ ਕਾਰਨ ਕਰਕੇ ਇਨਕਾਰ ਕੀਤਾ) :

or (ਜਾਂ)

(4) Transferred to P.S.  
(ਥਾਣਾ):

District  
(ਜ਼ਿਲ੍ਹਾ):

on point of jurisdiction (ਹੱਦਬੰਦੀ ਕਾਰਣ) .

F.I.R.read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant free of cost. (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਨੂੰ ਪ੍ਰਾਥਮਿਕੀ ਪੜ੍ਹ ਕੇ ਸੁਣਾਈ ਗਈ ,ਸਹੀ ਦਰਜ ਹੋਇਆ ਮੰਨਿਆ ਅਤੇ ਇੱਕ ਕਾਪੀ ਮੁਫਤ ਸ਼ਿਕਾਇਤਕਰਤਾ ਨੂੰ ਦਿੱਤੀ ਗਈ )

R.O.A.C.(ਆਰ.ਓ .ਏ .ਸੀ.)

14. Signature/Thumb impression of the complainant / informant (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਦੇ ਹਸਤਾਖਰ / ਅੰਗੂਠੇ ਦਾ ਨਿਸ਼ਾਨ):

15. Date and time of dispatch to the court  
(ਅਦਾਲਤ ਵਿੱਚ ਪੇਸ਼ ਕਰਨ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

Signature of Officer in charge, Police Station

(ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਦੇ ਹਸਤਾਖਰ)

Name(ਨਾਮ): SUKHWINDER SINGH

Rank (ਅਹੁਦਾ): Asst. SI (Assistant Sub-Inspector)

No(ਸੰ.): 748/SGR

Attachment to item 7 of First Information Report (ਅੱਵਲ ਸੂਚਨਾ ਰਿਪੋਰਟ ਦੇ ਮਦ 7 ਸੰਲਗਨਕ):  
Physical features, deformities and other details of the suspect/accused: ( If known / seen )

(ਸ਼ੱਕੀ ਮੁਲਜ਼ਮ ਦੀ ਸਰੀਰਕ ਵਿਸ਼ੇਸ਼ਤਾ, ਵਿਕਾਰ ਅਤੇ ਹੋਰ ਵੇਰਵਾ: (ਜੇਕਰ ਵਾਕਿਫ਼/ਦੇਖਿਆ ਗਿਆ))

S.No. (ਲੜੀ ਨੰ.)	Sex (ਲਿੰਗ)	Date/Year of Birth (ਜਨਮ ਮਿਤੀ/ਸਾਲ)	Buld (ਬਣਾਵਟ)	Height (cms.)	Complexion (ਰੰਗ)	Identification Mark(s) (ਪਛਾਣ ਚਿੰਨ੍ਹ)
1	2	3	4	5	6	7
1	Male					Poxpitted: NO
2	Male					Poxpitted: NO
Deformities/ Peculiarities (ਵਿਕਾਰ / ਵਿਸ਼ੇਸ਼ਤਾ)	Teeth (ਦੰਦ)	Hair (ਵਾਲ)	Eyes (ਅੱਖਾਂ)	Habit(s) (ਆਦਤਾਂ)	Dress Habit(s) (ਪਹਿਰਾਵਾ)	
8	9	10	11	12	13	
Language /Dialect (ਭਾਸ਼ਾ/ਬੋਲੀ)	Place Of(ਦਾ ਸਥਾਨ)					Others (ਹੋਰ)
	Burn Mark (ਸੜੇ ਹੋਏ ਦਾ ਨਿਸ਼ਾਨ)	Leucoderma (ਚਿੱਟਾ ਰੋਗ)	Mole (ਮਹੁਕਾ)	Scar (ਜ਼ਖਮ)	Tattoo (ਗੁੱਦੇ ਹੋਏ ਦਾ)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused. (ਇਹ ਖੇਤਰ ਤਦੇ ਦਰਜ ਕੀਤੇ ਜਾਣਗੇ ਜੇਕਰ ਸ਼ਿਕਾਇਤਕਰਤਾ / ਸੂਚਨਾਕਰਤਾ ਸ਼ੱਕੀ / ਮੁਲਜ਼ਮ ਦੇ ਬਾਰੇ ਕੋਈ ਇੱਕ ਜਾਂ ਵੱਧ ਜਾਣਕਾਰੀ ਦਿੰਦਾ ਹੈ।)

**12. First information contents (Details)**

Copy of application: Office of Nagar Council, sangrur Main Police Station in charge/SHO Police Station City Sangrur. Subject:- Regarding legal action against the persons named Sonu and Monu. Reference: -In Continuation of Letter NO. 3346/J.S.I Dated 24.10.2025. Regarding the above subject, it is requested that persons named Sonu (Mobile.No.76579-23851) and Monu collect garbage from private hotels and palaces of the city at secondary points within the limits of Nagar Council, Sangrur at night, due to which heaps of garbage are being piled up in the city. Due to which there is a lot of resentment among the general public and the cleanliness arrangements of the Municipal Council are being affected. You had earlier also been requested to take legal against these persons through the letter under reference, but no action has been taken far. So, you are again requested to take legal action against these persons.SD/- Executive officer, Municipal Council, Sangrur. Endst.No.3403/J.S.L dated 28.10.2025. copy of the above is sent to: - 1. Deputy Commissioner, Sangrur, 2. Senior Superintendent of Police, Sangrur, 3. Additional Deputy Commissioner (G) Sangrur for information SD/- Executive officer, Municipal Council, Sangrur Mob. No.96460-60802 action Police Station , Chief Munshi police station has given an application No. 7466/SA/Police Station City Sangrur dated 4.11.2025 by the office of Municipal Council, Sangrur regarding taking legal action against the persons named Sonu and Monu. This application is filed by the office of Municipal Council, Sangrur bearing No. 3403/J.B.L. The letter bears number 10485/C dated 29.10.2025 of the office of Senior Superintendent of Police Sangrur. The letter bears number 3791/5A dated 31.1.2025 of the office of Deputy Superintendent of Police Sangrur This letter has been handed over to me for action by the SHO of the Police Station. On the perusal of the subject It has been found that the persons named Sonu and Monu Collect garbage from private hotels and palaces and throw it at public places in the city at night. From the matter in the letter and present situation, it is found that the crime of 270,271,280, 324BNS is involved. On which the letter for filing FIR against the above-mentioned Sonu, son of unknown and Monu son of unknown has been handed over to Officer In charge of police station. The case Should be registered and the case number should be informed, Control Room Sangrur be informed. Today at Police Station City Sangrur Time:- 07.00 PM Sd/- Kulwinder Singh ASI Police Station City Sangrur dated 14.11.2025. After the receipt of The above order the case has been registered against the above, Sonu son of not known, Monu son of not known, the entry has been recorded, control room Sangrur is being informed through e-mail. The original application with the said number and a copy of the FIR is sent by hand through PHG Ram Singh 26496 for Investigation to ASI Kulwinder Singh 2526/Sang: Police Station City Sangrur.



// TRUE TRANSLATION //

**OFFICE OF MUNICIPAL COUNCIL SANGRUR**

Number: 5255

Dated: 01.12.2025

To

S.H.O  
Police Station-City  
Sangrur

Sub: Regarding Burning of garbage at Pits opposite Shahi Samadha.

In reference to the above it is requested that in the evening on dated 28.11.2025 some unknown persons have put the garbage on fire. This has been extinguished with the help of Fire Brigade. By this burning of garbage Rules and directions of NGT have been violated. It is requested to take action against the responsible persons.

Sd/-

Executive Officer,  
Municipal Council, Sangrur

Endst: 5256

01.12.2025

A copy of the above is sent to Additional Deputy Commissioner (G/Urban) Sangrur for information

Sd/-

Executive Officer,  
Municipal Council, Sangrur



## ANNEXURE R-5

OFFICE OF MUNICIPAL COUNCIL SANGRUR

Number: 515

Dated: 13.02.2026

To

Environmental Engineer.  
Punjab Pollution Control Board, Sangrur

Sub: Regarding Bio medical Waste.

In reference to the above noted subject it is requested that one complaint regarding littering of Bio medical waste inside and outside Civil Hospital has been filed by Sh. Kamal Kant, Advocate R/o Sangrur in National Green Tribunal, New Delhi. Status report in this regard is to be submitted before 24.02.2026. Compost pits are constructed on Dhuri Road outside civil hospital. Due to Civil Hospital there are many other small clinics/Labs and other medical halls are working on this road. This is being brought in to your notice that biomedical waste is brought mixed in general waste on the temporary secondary point and pits, whereas all the institutions are to manage Bio medical waste at their own level in co-ordination with authorized biomedical waste management agency. Therefore it is requested that a thorough survey may be conducted to check whether all such institutions have made agreement with the Biomedical waste management agency. In case no agreement has been done, then how the biomedical waste is managed so far. Therefore suitable instructions be issued to come in to agreement with authorized biomedical waste management agency , so that bio medical waste be not brought to the MC Dump site/compost pits mixed with general waste.

Sd/-

Executive Officer,  
Municipal Council, Sangrur  
13.02.2026

Endst: 516

A copy of the above is sent to Additional Deputy Commissioner (G/Urban) Sangrur for information and further necessary action.

Sd/-

Executive Officer,  
Municipal Council, Sangrur

**ANNEXURE R-6****OFFICE OF MUNICIPAL COUNCIL SANGRUR**

Number: 513

Dated: 13.02.2026

To

Executive Engineer,  
Irrigation department, Sangrur

Sub: Regarding garbage in the Drain.

In reference to the above noted subject it is requested that One complaint has been filed by Sh. Kamal Kant, Advocate R/o Sangrur regarding littering of garbage in the Rajwaha passing through the city in National Green Tribunal, New Delhi. Status report in this regard is to be submitted before 24.02.2026. Therefore, there is a need to put efforts to control the littering of garbage in the drain and to remove the garbage already spread. Therefore it is requested to pass suitable instructions to your staff on duty on the drain to contact the chief sanitary Inspector of Municipal Council Sangrur, Sh. Jasbir Singh 98880-04158 so that the garbage be removed from the drain before 20.02.2026 so that the photographs can be submitted in the National Green Tribunal New Delhi after cleaning.

Sd/-

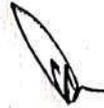
Executive Officer,  
Municipal Council, Sangrur  
13.02.2026

Endst: 514

A copy of the above is sent to Additional Deputy Commissioner (G/Urban) Sangrur for information and further necessary action.

Sd/-

Executive Officer,  
Municipal Council, Sangrur



## ANNEXURE R-7



## DEPARTMENT OF LOCAL GOVERNMENT (LG)

Government of Punjab

**Work Order**

From

Executive Engineer  
Municipal Council Sangrur

To

TRIPLE R INFRATECH  
R Chauhan

No : LG/25-26/PercentRate/0889

Dated : 03/10/2025

Sub : Bio-Remediation of Legacy waste of MC Sangrur

Amount : ₹29,90,183.5600/-

Ref : Your tender dated

Your tender for the above noted work has been accepted with the following terms and conditions as exhibited in the approved D.N.I.T.

Amount And Rate In (₹)

Sr.No	Item Description	Quantity	Rate	Unit	Amount
1	TOTAL FUEL COST	1.00000	14,88,455.0000	each	14,88,455.0000
2	TOTAL COST OF MANPOWER	1.00000	5,44,005.0000	each	5,44,005.0000
3	TOTAL ELECTRICITY COST	1.00000	1,04,303.0000	each	1,04,303.0000
4	TOTAL CAPITAL COST	1.00000	8,87,525.0000	Each	8,87,525.0000
5	ADD CONTRCTOR PROFIT @10% (Fuel Cost + Electricity Cost+ Capital Cost)	1.00000	2,48,028.0000	each	2,48,028.0000
6	ADD CONTRCTOR PROFIT @2.5% ON MANPOWER	1.00000	13,600.1300	Each	13,600.1300

Below : 9%

Condition :

The Time limit for the completion of work is 6 Months Including Monsoon , which shall be reckoned from the date of issue of this acceptance letter. You are requested to start the work at once the Instructions of Executive Engineer and complete the same within stipulated time limit and also attend this office to sign your contract aggrement along with amounting to failing which no running payment shall be made.

Executive Engineer  
Municipal Council Sangrur**Copy of the above is forwarded to the following for information and necessary action :-**